

variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the next Session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

Business in this House during the week commencing 25th February, 1974, will consist of:—

- (a) Discussion on the President's Address.
- (b) Consideration and passing of the Esso (Acquisition of Undertaking in India) Bill, 1974.

As Members are already aware, the Railway Budget for 1974-75 will be presented on Wednesday, the 27th February and the General Budget for 1974-75 on Thursday, the 28th February, 1974.

12.02 hrs.

### UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISION BILL

#### REPORT OF JOINT COMMITTEE

SHRI S. M. SIDDAYYA (Chamarajunagar): I bet to present the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951.

कमारी मणिदेव पटेल (साबरमती) : अध्यक्ष जी, रात को 12 बजे मेरे पास एक तार आया है जो इस प्रकार है :

"Police atrocities beyond measure with no parallel even under foreign rule."

अध्यक्ष महोदय : इसके लिए प्रोसीजर बना हुआ है। एकदम आप खड़ी हो कर इस तरह से नहीं कह सकतीं। आपको लिख कर नोटिस भेजना होगा।

12.03 hrs.

### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government

PROF. MADHU DANDAVATE (Rajapur): I suggest that the following items should be taken up and due time allotted for the discussion of those subjects.

(1) In the last session it was agreed that the recommendations of the Sugar Commission should be discussed. I hope that some time will be allotted to that.

(2) We had already set up various committees for the Plan. I hope a comprehensive discussion of the Plan would be taken up.

(3) There have been references on a number of occasions to some of the aspects of the international monetary system. A comprehensive discussion, once and for all, should be taken up on this question so that members of this House will have the opportunity to express their view-points on the reforms to be introduced in the International Monetary Fund.

Very often, our representatives attend the international conferences. But they do not have the sense of the House. Therefore, I expect that a comprehensive discussion on this subject should be taken up.

Lastly, during the last session, I was myself permitted to initiate a discussion in the House on the Maharashtra-Karnataka border dispute. I withdrew my motion when it was suggested that some time should be given to the Government to consider the proposition. I earnestly request